CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.53/MP/2023 along with IA No.11/2023

Subject : Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof.

Petitioner : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

Respondents : Sikkim Urja Limited (SUL) and Ors.

Petition No.167/MP/2023 along with IA No.32/2024

Subject : Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dated 17.05.2021 and its Supplementary Agreement dated 8.10.2021 seeking, inter-alia, declaration that invocation of Bank Guarantee No.8143011 G006521 dated 10.6.2021 amounting to Rs. 39.75 Crores (BG) by the Respondents by way of impugned Letter No. 944/UMPPI/ 400MW Hydro dated 03.12.2022 is illegal, arbitrary and void ab initio and for direction against the Respondents for refund of Rs. 39.75 Crores along with interest @11.75% p.a. from 5.12.2022, i.e., date of invocation of Bank Guarantee, till actual payment thereof to the Petitioner.

Petitioner : Sikkim Urja Limited

Respondents : Uttar Pradesh Power Corporation Limited and Ors.

Petition No.258/MP/2023 along with IA No.59/2023

Subject : Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.5.2021 executed between the Petitioners and the Respondent No.1, Sikkim Urja Limited seeking setting aside of the letter dated 26.4.2023 issued by the Respondent No.1 purportedly under Clause 19.2 of the Power Purchase Agreement illegally terminating the agreement.

Petitioner : Uttar Pradesh Power Corporation Limited and Ors.

Respondents : Sikkim Urja Limited and Anr.

Petition No.267/MP/2023

Subject : Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.5.2021 executed between the Petitioners and the Respondent No.1, Sikkim Urja Limited seeking direction to Sikkim Urja Limited to pay compensation/ consequential losses and damages on account of non-supply of power from May, 2022 till date.

Petitioner : Uttar Pradesh Power Corporation Limited and Ors.

Respondents : Sikkim Urja Limited and Anr.

Petition No.216/MP/2026

Subject : Petition under Section 79(1)(f) of Electricity Act, 2003 read with Article 19.3 of the Hydro Power Purchase Agreement dated 17.5.2021 (HPPA) seeking directions to the Respondents to pay Termination Payment on account of termination of the HPPA vide letter dated 26.04.2023 due to Procurer's default.

Petitioner : Sikkim Urja Limited

Respondents : Uttar Pradesh Power Corporation Limited and Ors.

Date of Hearing : **17.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Shri Aditya Singh, Advocate, UPPCL
Shri Vidhan Vyas, Advocate, SUL
Shri Syed Haider Shah, Advocate, SUL

Record of Proceedings

At the outset, learned counsel appearing for UPPCL requested an adjournment due to the non-availability of the arguing counsel. Learned counsel appearing for SUL did not oppose the request. The Commission, acceding to the request, adjourned the matters.

2. The Petitions will be listed for hearing on **15.12.2026** at **2:30 PM**.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)